- (II) (a) Annual Report and Accounts of the Energy Management Centre, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the wording of the above Centre.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library See No. L.T 1942/00]
- Ш Memorandum of Understanding ,jei\*vesn the Government of India (Ministry of Power) and the Rural Electrification Corporation for the year 2000-2001

## Notifications of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH): I lay on the Table —

- I. A copy each (in English and Hindi) of th.: following notifications of the Ministry of Commerce and Industry (Department of Commerce), under subsection (3) of Section 30 of the Tobacco Board Act, 1975:—
  - (1) S.O. 233 (E) dated 7.4.1999 publishing the relaxation of Section 10 of the Tobacco Board Act, 1975 for a limited period upto 25.4.1999 so that the condition of certificate of registration for the Virginia tobacco of Karnataka is relaxed on payment of fee of Rs.2/- per kgs. [Placed in Library See No. L.T 1391/00]
  - S.O. 234 (E) dated 7.4.1999 allowing sale of unauthorised (2) tobacco crop upto 25.4.1999 on auction platform of Karnataka on payment of 5% service charges.
  - (3) S.O. 436 (E) dated 14.6.1999 allowing sale of unauthorised tobacco crop upto 15.8.99 on auction platform of Andhra Pradesh en payment of 5% service charge. [Placed in Library For (2) and ^3) See-No. L.T 1392/00]

- (4) S.O. 437 (E) dated 14.6.1999 publishing the relaxation of Section 10 of the Tobacco Board Act 1975 for a limited period upto 15.7.1999 so that the con.': : ertificate of registration for the Virginia tobacco gi sf Andhra Pradesh is relaxed on payment of fee of Rs. 2/-per kg.
- (5) S.O. 568 (E) dated 9.7.1999 publishing the Corrigendum for Notification S.O. No. 436 (E) deleting the condition of permissible quantity limit.
- (6) S.O. 569 (E) dated 9.7.1999 publishing the Corrigendum for Notification S.O. No. 437 (E) dated ,14.6.1999 for extension of period upto 15.8.1999.
- (7) S.O. 613 (E) dated 30.7.1999 publishing the conditional relaxation of Section 13 & 13 A of the Tobacco Board Act, 1975 upto' 16.8.1999 for sale of scraps & bidis of tobacco in Andhra Pradesh outside the auction platform. [Placed in Library For (4) to (7) See No. L.T 1391/00)
- II. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification G.S.R. 606 (E) dated 9.10.1998 publishing the Tobacco Board (Amendment) Rules, 1998, under sub-section (3) of Section 32 of the Tobacco Board Act, 1975. [Placed in Library See No. L.T 1390/00]
  - I. Notifications of the Ministry of commerce and Industry
  - IL Report and Accounts (1998-99) of the Export inspection round! and Export Inspection Agencies, New Deih and related papers

SHRI OMAR ABDULLAH: Sir, On behalf of DR. RAMAN, I lay on the Table —  $\,$ 

- I. A copy each (in English and Hindi) of the following notifications of the Ministry of Commerce and Industry (Department of Industrial Policy & Promotion), under Section 3 of the Essential Commodities Act, 1955:—
  - (i) 3.O. 434 (E) dated 4.5.2000 publishing the amendment to the Newsprint Control Order, i 962.